

Year	Exam	Appeared	Passed
2008-09	CET	14353	6859
	FMGE	4211	1326
	DNB Final Theory	6239	1684
	Post Doctoral Fellowship Exam	485	164
	DNB Final Practical	2195*	1223

* Provisional

Exploitation of students by private dental colleges

1565. SHRI SATYAVRAT CHATURVEDI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware of the exploitation of students by private dental colleges affiliated to CCS University, Meerut in connivance with the Dental Council of India;

(b) the details of such cases pertaining to discriminatory supplementary examination rules, exorbitant fines and fees etc. which have come to the notice of Government during the last three years; and

(c) the details of the action taken in each case?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) Dental Council of India (DCI) is a statutory authority responsible for maintaining standards of dental education in India. The Council has informed that the interests of the students of colleges affiliated to CCS University, Meerut are not affected as the supplementary examination rules framed by DCI are reasonable. Further, as regards fee, the same is fixed by the State Admission and Fee Structuring Committee as per orders of Hon'ble Supreme Court.

Preparations of spurious food items

1566. SHRIMATI VIPLOVE THAKUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of Government has been drawn to the fact that the ghee we are using is being prepared throughout the country from animal fat, crushed animal bones, palm oil and hazardous chemicals;

(b) if so, Government's reaction thereon;

(c) whether it is a fact that this spurious ghee can lead to brain-stroke and gangrene and can also damage liver and kidney; and

(d) if so, what strong action Government has taken/proposes to take against the people involved in this act and to stop preparation of spurious items of food?